

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN
ZONE BENCH PUNE AT PUNE.

Original Application No 08 of 2023(WZ)

Mr. Sudam Govindrao Jadhav

...

Appellants

20 MAR 2023

Versus

Kalyan Toll Infrastructure Ltd & Ors

...

Respondents

AFFIDAVIT REPLY ON BEHALF OF RESPONDENT NO. 2: -

I, Shriapd Ramkrishnarao Kulkarni, Age 39 Years, Occupation Service, Sub-Regional officer of the Maharashtra Pollution Control Board at Parbhani, having my office at Devkrupa Building, First Floor, Rangnath Maharaj Nagar, Nandkheda Road, Parbhani-431401, filing this Affidavit in Reply on behalf of answering Respondent No. 2 as I am authorized to file the same.

1. I say and submit that in compliance of Hon'ble NGT order dtd. 01/02/2023, Board has constituted joint committee and site visit was conducted by joint committee on 22nd February 2023 and being nodal agency answering Respondent filed Joint Committee report before Hon'ble Tribunal.

2. I say and submit that Maharashtra Pollution Control Board had given Consent to Establish for vide No. RO-AURANGABAD/CONSENT/2201001188 dtd. 27/01/2022 to M/s Kalyan Toll Infrastructure Ltd. for Hot Mix and RMC (Ready Mix Concrete) Plant at Gut No. 143, Adgaon Darade, Tal. Selu,

[Handwritten Signature]

[Handwritten Signature]
NOTARY
Appointed by Govt. of India
PARBHANI


Dist. Parbhani. Hereto annexed and marked as Annexure "A" is the copy of Consent to Establish dated 27/01/2022.

3. I say and submit that, with respect to complaint made by Mr. Sudam Govind Jadhav, Board Official visited the project site on 07/10/2022 and found that hot mix plant has been installed at Gut No. 141 & RMC plant at Gut No. 143 and production activity started from March-2022 without obtaining valid consent to operate from the Board. Following non compliances observed during visit-

- A. Metallic road not provided in the premises and approach to road.
- B. Recirculation system not provided at the vent of Hot Mix Plant.
- C. Regular cleaning and wetting of ground not found.
- D. Inadequate tree planation observed.
- E. Unit name & address with project details not installed at site.
- F. Water sprinkling system not provided at RMC plant.
- G. Concrete Road not provided in the RMC plant area.
- H. Transit Mixture vehicle washing system not provided at entry and exist point.
- I. Compound wall /wind breaking wall not provided.

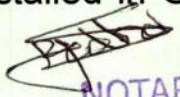
Hereto annexed and marked as Annexure "B" is the copy of Visit Report dated 07/10/2022 for kind perusal of this Hon. Tribunal.




NOTARY
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PARBHANI

4. I say and submit that, Since the compound wall /wind breaking wall as well as adequate tree plantation not provided along the periphery of the plant, due to which there is possibility of dust particles may reach to farms of Mr. Sudam Govindrao Jadhav with the wind. Sugarcane and Soyabean crop found at complainant's field and might be due to rainy season, deposition of dust not found on the crop in the complainant's farm. Construction Mobile crusher found at site which was not in operation.
5. I say and submit that, in view of above non compliances Regional Officer, MPCB, Aurangabad has issued proposed direction dated 21/10/2022 to the industry. **Hereto annexed and marked as Annexure "C" is the copy of proposed direction dtd. 21/10/2022.**
6. I say and submit that, after extending personal hearing to the Industry at Regional Office, MPCB, Aurangabad the Board has issued Interim direction Dated 17/11/2022, there by directing the industry to comply the points mentioned in Proposed Directions dtd. 21/10/2022 and submit Bank Guarantee of Rs. 2.0 Lacs within seven days. Industry didn't respond to both directions. **Hereto annexed and marked as Annexure "D" is the copy of Interim direction dated 17/11/2022.**
7. I say and submit that, Industry had applied for Consent to operate on 26/12/2022. Accordingly, Field Officer of SRO Parbhani Office visited to site wrt application for consent to operate and found that- Hot mix plant installed in Gat no. 141




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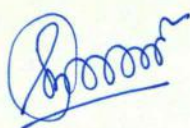
and RMC plant installed in Gat no. 143, Adgaon Darade, Tal. Selu Dist. Parbhani. Industry has not submitted NOC from Local Body to install Hot Mix Plant at 141. Hot mix Plant & RMC plant operational from March-2022. Bag filter provided as APC to Hot mix plant. Metallic road provided in site premises but not approach to roadside. Compound wall / wind breaking wall not provided at hot mix plant. Cleaning and wetting of ground found during visit. Plantation provided which was inadequate. Water spray system provided at Hot mix plant and RMC plant. Hopper type RMC plant of capacity 240 m³ installed. Mechanical cement feeding system provided. Cement house with tin sheet provided. Cement silo does not provide to RMC plant. Concrete road not provided in premises of RMC plant. Transit Mixture Vehicle washing system not provided. Roof top water system not provided. DG of capacity 380 KVA with acoustic enclosures used for Hot mix plant operation and 128 KVA with acoustic enclosures used for RMC plant operation. Industry has not submitted BG as per ID. In view of above non compliances MPC Board had issued Show cause for refusal of Consent to operate on 18/01/2023. Industry uploaded reply on portal to this notice on 18/01/2023. **Hereto annexed and marked as Annexure "E" is the copy of Show Cause Notice dated 18/01/2023 & Annexure "F" is the copy of Industry reply to show cause Notice.**

8. I say and submit that, Board has granted Consent to operate
No. RO/UAN No.0000154601/CO/2301001590 dated


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18/01/2023 which is valid for period up to 31/03/2026. Hereto annexed and marked as Annexure "G" is the copy of Consent to Operate dated 18/01/2023.

9. I say and submit that, with respect to complaint made by Mr. Sudam Govind Jadhav, Official of Sub-Regional Office, Parbhani, visited the project site of M/s Kalyan Toll Infrastructure Ltd., Gut No. 141, Adgaon Darade, Tal Selu. Dist. Parbhani on 29/07/2022 and 07/10/2022. On both days plant was not in operation due to rainy season, hence Ambient Air Quality (AAQ) monitoring could not carry out.
10. I say and submit that, with respect to complaint of Mr. Sudam Govind Jadhav, SRO Parbhani Office had sent letter to Taluka Agriculture Officer, Selu, Dist. Parbhani vide Letter dtd. 04/10/2022 and 17/10/2022 regarding assessment and reporting of damage caused to crop yield due to pollution from the industry located at Gat No. 141. Replying to above mentioned letter, Taluka Agriculture Officer, Selu, Dist. Parbhani responded vide letter dtd. 21/10/2022 that, as the Farmer- Mr. Jadhav has already harvested the soyabean from the farm and Hot Mix Plant was not in operation therefore it is not possible to assess exact damage caused to the crop. But, if there is deposition of dust on crop, due to decrease in rate of photosynthesis, there is possibility of decrease in crop yield. Hereto annexed and marked as Annexure "H" is the copy of letter dated 21/10/2022 issued by Taluka Agriculture Officer, Selu, Dist. Parbhani & Annexure "I" is the English



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PAPBHANI



translation of letter dated 21/10/2022 issued by Taluka Agriculture Officer, Selu, Dist. Parbhani.

- 11. I say and submit that, as per Consent to Establish dtd. 27/01/2022 and consent to operate dtd. 18/01/2023 issued to Industry does not generate any Hazardous waste.
- 12. I say and submit that, till date Industry has not submitted compliance of both directions, also not submitted the Bank Guarantee. Further legal action still under progress.

Solemnly affirmed on 20th the day March 2023

Identified by

For and on behalf of Respondent No. 2

(S. R. Kulkarni)

Sub Regional Officer, MPCB-Parbhani.

EXECUTANT



20 MAR 2023

Noted & Registered
at Serial Number
95/2023

AFFIDAVIT

Sworn before me on the 20th day of March 2023

by S. R. Kulkarni

Who has been identified by C. S. Karade

Who is Personally known to me & Whose signature here to append

IDENTIFIED

BEFORE ME

SOW. R. S. JADHAV
NOTARY, GOVT. OF INDIA
PARBHANI Dist.

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 0240-2473461/62/63

Fax : 0240-2473462

Email : roaurangabad@mpcb.gov.in



Regional Office:
Paryavaran Bhavan, Plot No.A-4/1,MIDC
Chikalthana, Behind Dainik Lokpatra, Near Seth
Nandlal Dhoot Hospital Jalna Road,Aurangabad-
431210

Orange/SSI /UAN No. 0000123608

Date: 27/01/2022

Consent No. RO-AURANGABAD/CONSENT/2201001188

Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous & Other Wastes (Management & Transboundry Movement) Rules 2016.

[To be referred as Water Act, Air Act and H&OW (M&TM) Rules respectively].

CONSENT is hereby granted to

M/s. Kalyan Toll Infrastructure Ltd.
Gut No. 143, Adgaon Darade,
Tq. Selu, Dist. Parbhani

Located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of H&OW (M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

- 1) The Consent to Establish is granted for a period up to: Commissioning of the unit or for 5 years whichever is earlier.
- 2) The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1	HOT MIX (Asphalt/Bitumen)	1500	MT/Day
2	Ready Mix Concrete	240	m3/day

3) CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall be Nil
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 0.5 M3.
- (iii) Trade Effluent : Nil.
- (iv) Treatment: Nil.
- (v) Trade Effluent Disposal: N.A.
- (vi) Sewage Effluent Treatment: The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate



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25/1/2022

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and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

- (1) Suspended Solids Not to exceed 100 mg/l.
- (2) BOD 3 days 27o C. Not to exceed 100 mg/l.

(vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vii) **Non-Hazardous Solid Wastes:**

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
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(viii) **Other Conditions:** Industry should monitor effluent quality regularly.

4) The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

- (i) Domestic purpose ... 0.70 CMD
- (ii) Water gets Polluted & Pollutants are Biodegradable ... 0.00 CMD
- (iii) Water gets Polluted, Pollutants are not Biodegradable & Toxic ... 0.00 CMD
- (iv) Industrial Cooling, spraying in mine pits or boiler feed ... 1.50 CMD
- (v) Agriculture/Gardening ... 0.50 CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5) CONDITIONS UNDER AIR ACT:

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

A) Control Equipment : Air pollution control equipments of adequate capacity shall be provided to limit the emissions.

a) Control Equipment for Hot Mix Plant:-

1. Drum mix machine shall be maintained with dust collector followed by scrubbing system of sufficient capacity to limit emissions.
2. Closed silo will be used for addition of cement in concrete making plant to avoid fugitive emission of particulate matter.
3. Water sprinkling arrangement at the vent (6 m height) is proposed for Hot Mix Plant before emitting flue gas through its vent with re-circulation system so as to avoid particulate matter emission.
4. Closed silo will be used for addition of dust at Wet Mix Macadam Plant to avoid fugitive emission of particulate matter.
5. Construction of the metallic roads within the premises.
6. Regular cleaning and wetting of the ground within the premises.
7. Growing of a green belt along the periphery.

b.) Standards for Stack Emissions:

- i) SPM --- Not to exceed 150 mg/Nm3
- ii) SO2 --- Not to exceed --- Kg/day

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 25/11/2022



(i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
1	Diesel	25	Ltr/Hrs

(ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
1	Hotmix drum	7

(iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

(iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

(vi) Other Conditions:

- 1) The industry should not cause any nuisance in surrounding area.
- 2) The industry should monitor stack emissions and ambient air quality Regularly.
- 3) The applicant shall plant minimum three varieties of trees such as Eucalyptus, Su Babul etc. and the density of same not less than 1000 trees per acre over 33% of the available open land.

6. CONDITIONS UNDER HAZARDOUS & OTHER WASTE (MANAGEMENT & TRANSBOUNDRY MOVEMENT) RULES, 2016:

(i) The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type Of Waste	Quantity	UOM	Disposal
The industry shall not generate any hazardous waste				

(ii) Treatment: - NIL

a. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment's, the production process connected to it shall be stopped.

b. Industry shall obtain registration from CPCB as a re-refiner of Used oil having environmentally sound technology as per the provisions of Hazardous & Other Waste (Management & Transboundary Movement) Rules 2016 before commencement of production.

c. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be



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submitted to this office & concerned Regional Office/ Sub Regional Office.

- d. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 and shown & submitted to the Board as & when asked for.

7. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipment's provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. **The applicant shall not start any commercial production before obtaining the valid consent to operate from the Board.**
- viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.

MPCB-CONSENT NO. 9000/2967



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409/2021
25/11/2021

8. This Consent shall not be construed any relaxation from obtaining necessary No Objection Certificate from other Government Agencies as may deemed fit necessary.
9. **The Capital investment of the industry is Rs. 347.08 Lakh Only**
10. **The Board reserves the right to revoke, change or alter the terms and conditions of this Consent.**

For and On Behalf of the
Maharashtra Pollution Control Board,



(P.M. Joshi)
Regional Officer, Aurangabad.

To,
M/s. Kalyan Toll Infrastructure Ltd.
Gut No. 143, Adgaon Darade,
Tq. Selu, Dist. Parbhani

Copy submitted to :-

1. The Member Secretary, MPCB, Mumbai.

Copy f.w.cs. to :-

1. The Chief Accounts Officer, MPCB, Mumbai.

Copy forwarded to :-

1. The Sub-Regional Officer, MPCB, Parbhani.

Copy to Master file.

Received Consent fee of -

Sr. No.	Amount(Rs.)	TXN No.	Date	Drawn On
1	15000/-	TXN2110002344	26-10-2021	-

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ANNEXURE-B

MAHARASHTRA POLLUTION CONTROL BOARD
SUB-REGIONAL OFFICE, PARBHANI



First Floor, Devkrupa Building,
 Rangnath Maharaj Nagar,
 Nandkheda Road, Parbhani.

VISIT REPORT

Name of Industry: M/s. Kalyan Toll Infrastructure Ltd.
 Plot No. 143, Adgaon Darade,
 Tal. Selu Dist. Parbhani

Date of Visit : 07-10-2022

Industry Officials: Mr. Animesh Sable
 Site Incharge

Visit given in accordance with complaint received from Mr. Sudam Gowindas Jadhav, farmer adjacent to Hot mix plant, according to visit verified observations are made as under.

- 1) During visit abovementioned unit found located at Plot No. 143, Adgaon Darade, Tal. Selu Dist. Parbhani & found not in operation/in activity industry authority reported that plant activity stopped ~~due~~ due to ^{AMC} plant operated last 02 days before & Hot mix plant operated last 07 days before also reported that plant Hot mix & AMC operational/started from March, 2022.
- 2) Project proponent not produce consent to operate of above mentioned unit, this office record having consent to establish dated 27/01/2022 for product i) Hot mix - 1500 MT/day ii) Ready Mix Concrete - 240 m³/day with capital investment of Rs 347.08 Lakh.

P.T.O.

- 3) Unit having Batch type Hot mix plant of capacity 160 TPH with stack height of 100 m, LDO used approx. 110-150 lit/day.
- 4) Bag Filter ~~provided~~ provided for control of dust emission.
- 5) Water Spray System provided at Hot mix plant for mixing section/feeding section & used at the time of Stone get ready.
- 6) Metallic road not provided in the premises.
- 7) Recirculation System not provided at the vent (6 m height) of Hot mix plant.
- 8) Adequate green belt not developed around periphery.
- 9) Water Sprinkling System not provided at AMC plant.
- 10) Roof top water spray system not provided for dust suppression.
- 11) Hopper type RMC plant having mechanical feeding system.
- 12) Regular cleaning & wetting of ground not done. Industry authority reported that water spray tanker ~~used~~ used for water spray at the time of Hot mix plant in operation only.
- 13) Dust emission/fugitive emission occurred at the time of vehicular movement in the premises for material loading & unloading.

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- 14) Metallic road not provided approach to road side.
- 15) Unit name & address with owner details & project details not installed at site.
- 16) Concrete road not provided in the RMC plant area premises.
- 17) Transit mixture vehicle washing system i.e. two level washing at entry & exist point not provided by project authority.
- 18) Fencing wall provided around the site premises however found broken at some place.
- 19) Sugarcane & Soyabean ~~found~~ crop found in the field of Mr. Sudam Jadhav @ 15 Acre ~~on~~ land belongs of ~~Mr.~~ Jadhav family.
- 20) Hot mix plant operator reported that dust emission / fugitive emission occurred & far away to Mr. Sudam Jadhav field @ with about the time of plant operational.
- 21) ~~This was~~ report during visit disposition of dust particle not found on the leaf of crops present in Mr. Sudam Jadhav fields, ~~due~~ due to rainy season.

P.T.O.

- 22) Industry authority reported that they have ~~33~~ 33 Km road work from Jintur to Selu (Water filter point) among that approx 20 Km work completed with DBM (Dense Bituminous material) remaining 13 Km work is in progress, Road work completion period upto Dec-2022.
- 23) Stone crusher (mobile) found at site ~~base~~ which is not found in operation, industry authority reported that stone crusher (mobile) ~~stopped~~ stopped operating from last 02 months due to sufficient quantity of stone metal.
- 24) This visit report has been made in presence of Mr Avinash Sable, Supervisor
- 25) After intimation given to Mr. Mahesh Bhatkale ~~General~~ General Manager not attend visit and ~~not~~ not kept any relevant document at site for verification.
- 26) Mr. Avinash Sable, Supervisor is deny to sign on visit report.

(Avinash Sable)
Supervisor.

~~122~~
(Sudam Jadhav)
Complainant / Farmer

D. Dasewad
(Dasewad N.P.)
Field officer,
M. P. C. B. SRO, Palbhani

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 0240-2473461/62/63

Fax : 0240-2473462

Email : roaurangabad@mpcb.gov.in



Regional Office:

Paryavaran Bhavan, Plot No.A-4/1,MIDC
Chikalthana, Behind Dainik Lokpatra, Near Seth
Nandlal Dhoot Hospital Jalna Road,Aurangabad-
431210

By FAX/R.P.A.D./HAND DELIVERY:

No. MPCB/ROA/PD/221 0210002 /2022

Date:- 21/10/2022

To,
M/s.Kalyan Toll Infrastructure Ltd.,
Gut No. 143, Adgaon Darade,
Tal Selu, Dist. Parbnahi,

Sub :- Proposed Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref:- 1) Consent to Establish granted by the Board on 27.01.2027
2) complaint lodged by Mr. Sudam Govindrao Jadhav, vide letter dtd. 04.10.2022
3) Board Official visited on 07/10/2022.
4) Report submitted to this office on 10.10.2022.

WHEREAS, your industry is located in the "Pollution Prevention Area" under the Water (Prevention & Control of Pollution) Act, 1974, under the Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and followed by further amendments made therein from time to time.

AND WHEREAS, the Board has granted Consent to Establish to your unit under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and amendments thereof. And it is an obligatory on your part to provide pollution control system as it warranted and to operate and maintain the same continuously and effectively to achieve the standards prescribed in the Consent.

AND WHEREAS, the Board Official visited your industry to check compliance of consent conditions on 07.10.2022 and reported vide reference 4 above is as under.

1. You have obtained consent to establish for hot mix plant & RMC plant and started production since March 2022.
2. You have started production activity without obtaining consent to operate from the Board.
3. You have not provided Metallic road in the premises and approach to road.
4. You have not provided recirculation system at the vent of Hot Mix Plant.
5. You have not provided regular cleaning and wetting of ground in the premises.
6. You have not carried out 33% of available plot area tree planation as per Board circular.
7. You have not provided display Board at entrance of your unit. ..2

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8. You have not provided Water sprinkling system for RMC plant.
9. You have not provided Concrete road in the RMC plant area.
10. You have not provided transit Mixture vehicle washing system at entry and exist point.
11. You have not provided Compound wall /wind breaking wall to your unit

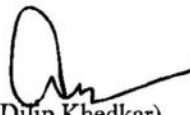
AND WHEREAS, from the record of this office and the observations made during the visit, I came to the conclusion that you are not complying with the Consent conditions and the provisions of Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 thereby causing grave injury to the environment.

NOW THEREFORE, in exercise of the powers conferred upon me under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981, I, Dilip Khedkar, Regional Officer of the Board at Aurangabad hereby issue directions as under :

12. Why your industry shall not be directed to close down its activity forthwith?
2. Why the competent authority shall not be directed to disconnect water/electricity supply of your unit?

You are directed to submit your reply if any within 7 days and attend Personal Hearing along with all documents and photographs of compliance on /10/2022 at . Failing which it will be assume that you have no any say in the matter and necessary action as deem fit in your case as per the provisions of various environmental enactments will be initiated against you, which may please be noted.

FOR & ON BEHALF OF THE BOARD,



(Dilip Khedkar)

Regional Officer-Aurangabad

Copy submitted to :-

1. The Joint Director (APC), MPCB, Mumbai.
2. The Law Officer (P & L Div), MPCB, Mumbai.

Copy for information and necessary follow-up action to :

1. The Sub-Regional Officer, MPCB, Parbhani: for information and to report the compliance accordingly.

Copy to Master File, MPCB, Aurangabad.

ANNEXURE-D

MAHARASHTRA POLLUTION CONTROL BOARD

Tel.No. (0240) 2473462
Fax No. (0240) 2473461



Regional Office, Paryavaran Bhavan,
A-4/1, MIDC Area, Chikalthana,
Behind Daynik Lokpatra, Near Seth
Nandlal Dhoot Hospital, Jalna Road,
Aurangabad-431 210.

By R.P.A.D./FAX/HAND DELIVERY:

No. MPCB/ROA/ID/ 22/1170005/2022

Date :- 17/11/2022

To,
M/s.Kalyan Toll Infrastructure Ltd.,
Gut No. 143, Adgaon Darade,
Tal Selu, Dist. Parbnahi,

Sub:- **Interim Directions under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981.**

Ref.:-1) Proposed Directions issued by this office vide letter Dtd. 09/10/2022
2) Personal hearing extended on 23.10.2022.

This refers to Proposed Directions issued by this office vide letter referred above (1) and subsequent to the personal hearing extended on 23.10.2022. As agreed by your representative during the personal hearing, you are hereby directed to comply with the followings :

1. You shall stop production activity voluntarily till consent not obtained for hot mix plant & RMC plant and Stone crusher.
2. You shall provide Metallic road in the premises.
3. You shall provide recirculation system at the vent of Hot Mix Plant.
4. You shall provide regular cleaning and wetting of ground in the premises.
5. You shall develop green belt 33% of available plot area as per Board circular.
6. You shall provide display Board at entrance of your unit.
7. You shall provide Water sprinkling system for RMC plant.
8. You have not provided Concrete road in the RMC plant area.
9. You shall provide washing system at entry and exist point for transit Mixture vehicle.
10. You shall provide Compound wall /wind breaking wall.
11. You shall submit the Bank Guarantee of **Rs. 2,00,000/- (Rupees Two Lacs Only)** towards compliance of above directions within a period of seven days, to be drawn in favour of Regional Officer, Maharashtra Pollution Control Board, Aurangabad, which shall be valid for a period of one year towards compliance of above directions.

In case, you fail to comply with the above directions, the Board will have no any option rather than to issue Closure Directions with disconnection of electricity and water supply of your unit, which may please be noted.

Dilip Khedkar

Regional Officer-Aurangabad.

Copy submitted to :-
The Joint Director (APC), MPCB Mumbai.
Copy to :
The Sub-Regional Officer, MPCB Parbnahi.
- for information and necessary follow-up action.
Copy to : Master File

ANNEXURE-E

MAHARASHTRA POLLUTION CONTROL BOARD

Tel.No. (0240) 2993004



Regional Office, Paryavaran Bhavan,
A-4/1, MIDC Area, Chikalthana,
Behind Daynik Lokpatra, Near Seth
Nandlal Dhoot Hospital, Jalna Road,
Aurangabad-431 210.

RPAD / HAND DELIVERY:

MPCB/ROA/SCN/ 2301180006 /2023

Date :- 18/01/2023

To,
M/s. Kalyan Toll Infrastructure Ltd.,
Gut No. 141, 143, Adgaon Darade,
Tq.Selu, Dist Parbhani.

Sub :- Show Cause Notice for refusal of Consent under Clause B of Sub-section (4) of Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016.

Ref:- 1.Your application for grant of consent to establish vide UAN No. MPCB-
CONSENT - -0000154601.
2.Interim Directions issued by the Board vide dtd. 17.11.2022.
3.Scrutiny letter issued by the Sub Regional Officer, Aurangabad on 17.01.2023.
4 Visit of Board Officials to your industry on 17.01.2023
5. Processed application submitted by SRO Parbhani to this office.

WHEREAS, your unit is located in the "Pollution Prevention Area" under the Water (Prevention & Control of Pollution) Act, 1974, under the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 followed by further amendments made therein from time to time. And it is obligatory on your part to obtain Consent of the Board and to provide adequate water and air pollution control systems to control the pollution from your activity.

AND WHEREAS, the Sub Regional Officer, Parbhani has processed your application and issued the Scrutiny letter vide above reference for not submitted documents/detail such as -PAN Card copy of Industry, NOC from local body for proposed industry, Detail layout plan of factory premises, Requisite fees in the form of demand draft along with delay charges, penalty, Location plan /site map showing surrounding village/human habitation, town, river, sea shore, road etc., not replied to scrutiny letter til, Local body NOC for gat no 141, 143, Adgaon Darade, Tal. Selu Dist. Parbhani, layout or Toch Nakasha for ready reference, CA certificate for FY 2021-2022, photographs of pollution control system, previous legal action reply with application.

AND WHEREAS, the Board Officials has visited your industry on 17.01.2023 with reference to your consent application and reported the following non compliances-

- 1.You have not replied to the notice issued by the Board.
2. You have not uploaded photographs of installed air pollution control systems.

3. You are operating hot mix & RMC plant without obtaining consent to operate from the Board.
4. You have provided compound wall to RMC plant which is inadequate in height.
5. You have not provided approach road/metallic road.
6. You have not constructed concrete road at RMC plant.
7. You have not planted adequate no. of trees.
8. You have not provided vehicle washing system.
9. You have not replied to scrutiny letter issued by the Sub_Regional Officer, Parbhani.
10. You have not paid the consent fees and penalty charges.
11. You have not submitted the Bank Guarantee of Rs. 2,00,000/- as per Interim Directions issued vide above reference (2).

NOW THEREFORE, you are directed to Show Cause as to why your Consent application shall not be refused under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016.

You are hereby directed to submit/upload your reply to aforesaid points to the Web Portal within 7 days from the date of issue of this notice. failing which, it will be assumed that you have nothing to say in this regard and further stringent action will be initiated against your industry. After issuance of refusal directions, you have to close down your activity, which may please be noted.



(Dilip Khedkar)

Regional Officer-Aurangabad.

Copy for information and necessary follow-up action to :

1. The Sub-Regional Officer, MPCB, Parbhani -For information and submission of present status of the industry.

ANNEXURE-F

KALYAN
TOLL INFRASTRUCTURE LTD.



Date:- 18/01/2023

To,
Regional Officer,
M.P.C.B,
Aurangabad.

Sub :- Show Cause Notice for non-compliance of consent conditions.

Ref :- Reply to the Show Cause Notice MPCB/RAO/SCN/2301180006/2023

Respected Sir,

- 1) we delay but are replying to the notice today, because of incomplete work.
- 2) Photographs are been uploaded with this notice
- 3) We had applied for the Consent to Operate permission, but as are working on state highway project we had immense pressure to complete work so had to start the work so we had to start the plant on priority , we had taken all necessary measures before operating the plant.
- 4) Adequate height has been temporary provided as we are working on state highways project, its is as temporary plant. So we taken necessary measures .
- 5) We have provided approach road photo attached with notice.
- 6) We have done adequate plantation work. Photographs attached.
- 7) Since it's a temporary project for road work of state highways, we had temporary road with metal aggregate photograph attached.
- 8) Vehicle washing system provided.
- 9) The complaints Sudam Govind Jadhav is demanding money and is having a past record of blackmailing, we have been in touch with the Sudam Jadhav and are in proses to resolve the issue. But since it's a State highways, we request you to kindly grant the operate permission & we assure you that no damage or losses are occurred to Sudam Jadhan farm.
- 10) We will be submitting B.G. on priority
- 11) We have not replied due to some technical & incomplete process. Hence we are replying the in the Show cause notice today after completing the pending work.

CIN No. : U45203MP2002PLC015157
"VIDYA DEEP" 15/3, manoramaganj, indore - 452001 (M.P.)
Ph. : 2496931 - 32 - 33 - 34 | Fax : 0731-4096457
www.kalyangroup.in

KALYAN TOLL INFRASTRUCTURE LTD.


Authorised Signatory

12) We have paid the fees and penalty today receipts are been uploaded.

In view of above it is kindly requested to grant us the consent to operate as project is dedicated one for highway work only & will be operated for short period only. The plant and machinery will be dismantled after completion of highway work.

Thanking You.

KALYAN TOLL INFRASTRUCTURE LTD.


Authorized Signatory

ANNEXURE-G

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 0240 - 2473462
 Fax: 0240 - 2473461
 Website: <http://mpcb.gov.in>
 Email:
 roaurangabad@mpcb.gov.in



Paryavaran Bhavan, A -
 4/1, MIDC Area ,
 Chikalthana, Near Seth
 Nandlal Dhoot Hospital,
 Jalna Road , Aurangabad -
 431 210

ORANGE/S.S.I (O37)
No:- Format1.0/RO/UAN
No.0000154601/CO/2301001590

Date: 18/01/2023

To,
M/s. Kalyan Toll Infrastructure Ltd.
Gut No. 141, 143, Adgaon Darade ,
Tq.Selu,Dist:-Parbhani.



Sub: Grant of Consent to Operate

Your application No.MPCB-CONSENT-0000154601 Dated 30.11.2022

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to operate is granted for a period up to 31/03/2026**
- The capital investment of the project is Rs.3.4708 Crs. (As per C.A Certificate submitted by industry)**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	HOT MIX (Asphalt/Bitumen)	1500	MT/Day
2	Ready Mix Concrete	240	m3/day

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0.5	As per Schedule-I	Partly recycle CMD & partly gardening CMD
2.	Domestic effluent	0.5	As per Schedule-I	Soaked in soak pit

- Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	0	0	1	As per Schedule -II

- Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
NA					

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)



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Signed by: Dilip Kondiba Khedkar
Regional Officer
For and on behalf of
Maharashtra Pollution Control Board
roaurangabad@mmpcb.gov.in
2023-01-18 18:34:06 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	15000.00	MPCB-DR-16089	26/12/2022	DD
2	15000.00	TXN2301002920	18/01/2023	Online Payment
3	37500.00	TXN2301002919	18/01/2023	Online Payment

Copy to:

1. Sub-Regional Officer, MPCB, Parbhani
 - They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 0.00 CMD consisting of Primary (Collection tank, Neutralization tank) for the treatment of 0.5 CMD of trade effluent.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	6.0 -8.5
(2)	BOD (3 days 27°C)	30
(3)	COD	250
(4)	TSS	100
(5)	Oil & Grease	10
(6)	Chloride	600
(7)	Sulphate	1000

- C] The industry shall recycle the treated effluent in the process again. In no case, sewage shall find its way for gardening / outside factory premises.
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 0.5 CMD of sewage.
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)
1	Suspended Solids	Not to exceed 50
2	BOD 3 days 27°C	Not to exceed 100

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	0.70
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	1.50
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0.1

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.



SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
1	Hot Mix Plant	Scrubber	7.00	Diesel 25 Ltr/Hr	-	TPM	-
						SO2	-

The industry shall comply the following Control Equipment for Hot Mix Plant:- 1. Drum mix machine shall be maintained with dust collector followed by scrubbing system of sufficient capacity to limit emissions. 2. Closed silo will be used for addition of

- The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
- The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:



5. Control Equipment:

a. In-house measures :-

1. All material transfer points should be covered.
2. The dust containment system shall be provided incorporating either of the following:
 - i) Barricading all around the periphery of the plot boundary of height minimum 20 feet or 5 feet above free fall air emission area. Whichever is height with tin sheets same may extend above with netlon clothing whenever required.
 - ii) Water sprinkling/Chemical dust stabilizing agent spraying system along the periphery inside the premises of RMC.
 - iii) Tree plantation along the periphery inside boundary of the RMC premises having minimum width of 5 meters, on all sides. The foliage of the trees shall adequately cover area upto about 20m height.
3. Internal work area shall be, cement concreted/Asphalted
4. Daily cleaning / Removal of dust accumulation inside the plant (dry/wet) shall be carry out with industrial vacuum cleaner.
5. Two level type washing facility shall be provided at entry and exit points, for transit mixture vehicle.

b. Raw material storage & handling:-

1. Storage silos of cement & fly-ash shall be adequate capacity of dust Collection system such as multi - cyclone followed by bag house assembly.
2. Handling of Cement, sand, fly ash and aggregates shall be carried out with mechanical closed system only.
3. Manual operations shall be permitted only in a closed shed, equipped with dust control system at the loading point as well as roof top secondary dust control system.
4. All Conveyor belts of Sand, aggregate shall be covered with tin sheets and at points dust collection system to be installed to avoid secondary fugitive emissions.
5. Mixing section of cement, aggregate & sand shall be equipped with adequate capacity dust collection system, such as multi-cyclone followed by bag houses, so as to limit dust emissions.
6. Storage area of sand & aggregates shall be equipped with roof top water sprinkler system.
7. The production plant shall be interlocked with air pollution control system.
8. Alternative power supply system should cover both the production and Air Pollution control system.
9. Industry shall provide treatment facility industrial effluent.
10. Industry shall provide disposal facility for treated effluent.
11. Industry shall provide disposal facility for solid waste.
12. Industry shall provide proper exhaust system in the premises.

c. Ambient air quality as a distance of 10 mtr form source or the plant boundary whichever is nearer, shall meet the following standards

Particulate Matter PM 10	Not to Exceed	100 ug/m ³
Particulate Matter PM 2.5	Not to Exceed	60 ug/m ³

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2O	Rs.1.0 Lakh	15 Days	Compliance of Consent Conditions and Operation & Maintenance of Pollution Control Systems	Continuous	30.06.2026

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG Imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
14. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.

28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
35. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year
38. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

This certificate is digitally & electronically signed.

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ANNEXURE-I

ENGLISH TRANSLATION

Ja.kr./takrua/nu.a./1168/2022
Office: Taluka Agriculture Officer, Selu
Date: 29/10/2

To,
Sub Regional Officer,
M. P. C. B. Parbhani

Sub: Regarding submission of report of agricultural and crops damage due to the Asphalt
Plant at Gat No. 141 at village Adgaon Tal. Selu, Dist. Parbhani 141

Ref : 1. Letter from Maharashtra Pollution Control Board, Sub Regional Office,
Parbhani dtd. 17/10/2022
2. Hon. Letter from Tehsildar, Selu dated 20/10/2022
3. Report of Circle Agriculture Officer, Chikalthana dtd. 21/10/2022

With reference to above subject, Sub-Regional Office, Maharashtra Pollution Control Board, Parbhani and Hon. Tehsildar, Selu the applicant Shri.Sudam Govindrao Jadhav Res. of Adgaon Darade T.Selu. In 142, it was instructed to submit a report on crop damage caused by Asphalt plant. Accordingly, during the physical inspection of the land on 21/10/2022, it was observed that, asphalt plant was found on group no.141 and the land in gat no.142 is on the name of the applicant's family member. On said land sugarcane on 1.20 ha. and 4.00 ha. Soybean crops were found. Due to the fact that soyabean crop has been harvested from the field and the asphalt plant was not operational today, it was not possible to determine the extent of damage to the crop. According to the farmer, a large amount of dust is generated from the asphalt plant and it falls on the crop. If this is the case, dust accumulation can result in reduced photosynthesis and crop yield.

For kind information and further needful.

Enclosed: Panchnama

-Sd-
Taluka Agriculture Officer
Selu Dist. parbhani

Copy:
Hon. Tehsildar, Selu submitted for kind information.

-Sd-
Taluka Agriculture Officer
Selu District Parbhani